

आयकर अपीलीय अधिकरण, चण्डीगढ़ न्यायपीठ "बी", चण्डीगढ़
IN THE INCOME TAX APPELLATE TRIBUNAL, CHANDIGARH BENCH "B", CHANDIGARH
(VIRTUAL COURT)

श्री एन.के.सैनी, उपाध्यक्ष एवं श्री संजय गर्ग, न्यायिक सदस्य
BEFORE: SHRI. N.K.SAINI, VP & SHRI , SANJAY GARG, JM

आयकर अपील सं./ ITA NO.1556/Chd/2019
निर्धारण वर्ष / Assessment Year : 2014-15

Shri Gulab Chandra Pandey, Pandey Niwas, Gali No. 7, Bela Road, Jujhar Singh Nagar, Ropar	बनाम	The ITO , Ward-2(2), Ropar
स्थायी लेखा सं./PAN NO:AAOPP6879J		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारित की ओर से/Assessee by : Shri Tej Mohan Singh, Advocate
राजस्व की ओर से/ Revenue by : Shri Arvind Sudershan, JCIT

सुनवाई की तारीख/Date of Hearing : 31/08/2020
उद्घोषणा की तारीख/Date of Pronouncement : 31/08/2020

आदेश/Order

PER N.K. SAINI, VICE PRESIDENT

This is an appeal filed by the Assessee against the order of the Ld. CIT(A), Chandigarh dated 25.03.2019

2. The Ld. Counsel for the Assessee furnished an application for withdrawal of this appeal stating therein as under:

"19th of August, 2020

*In The Income Tax Appellate Tribunal,
Chandigarh Bench,
Chandigarh (Bench - SMC)*

*Shri Gulab Chandra Pandey, Appellant
Ropar*

*The Income Tax Officer, ... Respondent
Ward 2(2), Ropar*

*In the matter of ITA No. 1556/Chandi/2019 relating to the
assessment year 2014-15 filed on 6th December, 2019*

Respectfully showeth as under:

The abovementioned appeal is pending for adjudication before the Hon'ble Bench. The assessee has moved an application under "The Direct Tax Vivad Se Vishwas" Scheme which has recently been announced by the Government and settle the tax dispute. The Income Tax Department has since issued Form 3 and as such, the assessee may be given permission to withdraw the appeal bearing ITA 1556/Chandi/2019.

Sd/-
(Tejmohan Singh)
Advocate
For: Shri Gulab Chandra Pandey,
Ropar

3. During the course of hearing the Ld. Representatives for the Assessee submitted that since the assessee has availed the immunity scheme i.e; Vivad Se Vishwas and the Income Tax Department has since issued Form 3 bearing certificate No. 337667520130520 in response to the application filed by the assessee, under section 5(1) of the Direct Tax Vivad se Vishwas Act, 2020, therefore, the appeal of the assessee may be allowed to be withdrawn.
4. The Ld. Sr. DR did not object if appeal of the assessee is dismissed as withdrawn.
5. In view of the above the appeal of the assessee is dismissed as withdrawn.
6. In the result, appeal of the assessee is dismissed.

(Order pronounced in the open Court on 31/08/2020)

Sd/-

संजय गर्ग
(SANJAY GARG)

न्यायिक सदस्य/ Judicial Member

Date: 31/08/2020

Rkk

Sd/-

एन.के.सैनी,
(N.K. SAINI)

उपाध्यक्ष / VICE PRESIDENT

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकर आयुक्त/ CIT
4. आयकर आयुक्त (अपील)/ The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय आधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH
6. गार्ड फाईल/ Guard File